

SEC. IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 9028 OF 2011
WITH
CRIMINAL MISCELLANEOUS PETITION NOS. 15433 & 15434 OF 2013

SIKANDER MAHTO

...PETITIONER

VERSUS

**TUNNA @ TUNNU MIAN @ TUNNA MIAN
@ MOBIN ANSARI & ANR.**

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 13th January, 2014, when the Court was pleased to pass the following order:-

**“As prayed, list on 27th January, 2014.
Counsel appearing on behalf of the R.No.1-accused is
permitted to file reply to the Crl.M.P. for permission to file
additional documents.”**

It is submitted that in view of order dated 13th January, 2014 Counsel for the Respondent No. 1 has not filed any reply to the application for permission to file additional documents so far.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this Office Report.

DATED this the 24th Day of January, 2013.

ASSISTANT REGISTRAR

Copy to :-

1. Mr. Mohit Kumar Shah, Adv.
2. Mr. Gopal Singh, Adv.
3. Mr. Gaurav Agrawal, Adv.

ASSISTANT REGISTRAR

C2/lp